

S U P R E M E      C O U R T   O F      I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13167/2008

(From the judgement and order dated 08/05/2008 in  
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

CMWP No.13951/2008

COAL INDIA LTD.& ANR.

Petitioner(s)

VERSUS

SATYENDRA KUMAR SINGH & ORS.

Respondent(s)

with I.A.NO.2

WITH CONMT.PET.(C) NO. 160 of 2008

Date: 20/07/2010      This Petition was MENTIONED today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR  
HON'BLE MR. JUSTICE A.K. PATNAIK

For Petitioner(s)      Ms. Aishwarya Bhati, Adv.  
   Gp.Capt.Karan Singh Bhati,Adv.

Mr. N. Ganpathy, Adv.

For Respondent(s)      Mr. N.D.B. Raju, Adv.  
r1&2     Mrs. Bharathi Raju, Adv.  
   Mr. N. Ganpathy,Adv.

Mr. D.S. Mahra ,Adv.

Gp.Capt.Karan Singh Bhati, Adv.

UPON hearing counsel the Court made the following

O R D E R

On mentioning, let this matter be  
taken on board.

Having regard to the earlier orders  
passed in the matter, list the matter for final  
disposal in the second week of September, 2010, on  
a non-miscellaneous day.

(Sheetal Dhingra)      (Juginder Kaur)  
Court Master              Court Master